

(c) the present status in this regard and action taken by State Government so far; and

(d) the details thereof?

THE MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI): (a) No, Sir. The constructions within 20 Kms. around the airports are regulated through issue of No Objection Certificate for a permissible height for safe operation of airports. The constructions activity around the airports is monitored by the Airport Operators, Municipal Authorities and State Governments.

(b) to (d) The Government of India has issued Gazette Notification SO 84(E) dated 14.01.2010 on control of constructions around airports for compliance by all State Governments.

Air India under supervision of BRPSE

1576. SHRI R.C. SINGH: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether it is a fact that Government is planning to put Air India under the supervision of Board for Reconstruction of Public Sector Enterprises (BRPSE);

(b) whether AI's proposal for financial restructure prompted Government to put it under the oversight of BRPSE; and

(c) if not, the reasons therefor?

THE MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI): (a) No, Sir.

(b) and (c) Do not arise.

Losses to Air India

1577. SHRI T.K. RANGARAJAN: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether it is a fact that the Air India is making loss continuously;

(b) whether it is also a fact that AI's passenger load has been dropping;

(c) if so, the reasons therefor;

(d) whether there is any curtailment of AI flights in profitable routes; and